

BEFORE THE HON'BLE REGISTRAR GENERAL OF  
NATIONALGREEN TRIBUNAL, NEW DELHI.

ORIGINAL APPLICATION NO. 292/2023

IN THE MATTERS OF:

DR.AMANDEEP SINGH BAINS

.....APPLICANT

VERSUS

STATE OF PUNJAB & OTHERS

.....RESPONDENTS

Action Taken Report by Respondent Municipal Corporation, Ludhiana in compliance with the order/direction dated 14.05.2024 issued by the Hon'ble National Green Tribunal.

IT IS MOST RESPECTFULLY SHOWETH:-

I, Sandeep Rishi, Commissioner of Municipal Corporation, Ludhiana do hereby solemnly affirms and declare as under:-

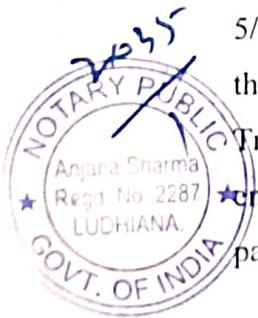
That In this Original Application, Hon'ble Tribunal vide order dated 14.5.2024 had directed:-



*“22. In the facts and circumstances of the case noted above, we find that it is the responsibility of the respondent no. 1 and 3 to ensure that the green cover in RakhBagh is maintained and no unauthorized construction, whether temporary / permanent in nature, is allowed to be erected and no illegal commercial activity is permitted in the park. Hence, we direct the respondent no.1 to take appropriate remedial action, if any, unauthorized structure of temporary / permanent nature is still standing on the RakhBagh Park and if any, illegal activity is going on and submit action taken report before the Registrar General of the Tribunal within three months. If found necessary, the matter be listed before the bench.*

*23. OA is accordingly disposed of.”*

1. That it is submitted that in compliance with direction passed by Hon'ble National Green Tribunal on dated 14.5.2024, a notice bearing letter no. 11/SE(D)B&R/D dated 17.05.2024 & Letter no. 12/SE(D)B&R/D dated 17.05.2024 had been issued for taking action against unauthorized construction, whether temporary or permanent in nature from the premises of Park namely RakhBagh.
2. That it is submitted that Municipal Corporation, Ludhiana has demolished the unauthorized structures including temporary wall built in RakhBagh under the premise of some religious activity. (Photographs attached as Annexure 1). No commercial activity in form of cafeteria is operational as submitted in previous affidavit. However, in public interest, two refreshment cum re-hydration station have been kept operational, the area of these are well within permissible 15% area as mandated by Government of Punjab vide notification dated 11.05.2017 bearing no. 5/65/2017-1LG-4/1021.
3. That it is further submitted that temporary structures of PakshiSeva Society have also been demolished by Municipal Corporation, Ludhiana. Photographs of demolition drive are annexed herewith as ANNEXURE 2.
4. That it is pertinent to mention that area containing toy train section and game area is below the permissible limit 15% of the total area as mandated by the Government of Punjab vide notification dated 11.05.2017 bearing no. 5/65/2017-1LG-4/1021. Copy of notification dated 11.05.2017 bearing no. 5/65/2017-1LG-4/1021 is attached herewith as Annexure 3. The rest 85% of the park has been maintained as per the guidelines laid down by this Hon'ble Tribunal and the actions taken by the Municipal Corporation, Ludhiana, emphasize the preservation of green spaces in accordance with the directions passed by this Hon'ble Tribunal.
5. Considering the foregoing submissions, Compliance affidavit of directions passed by this Hon'ble Tribunal vide order dated 14.05.2024 is hereby kindly submitted.



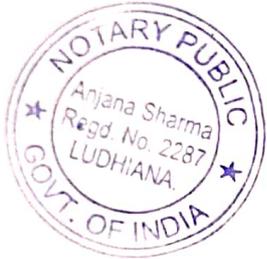
DEPONENT

VERIFICATION

Verified at Ludhiana of the 12th August 2024 that the contents of the above

reply in so far as they relate to factual position are true upon the information derived from the Official record and in so far as they relate to the legal submissions are true upon the advice received and believed by me to be true. Rest is by way of submission before this Hon'ble Tribunal.

  
DEPONENT

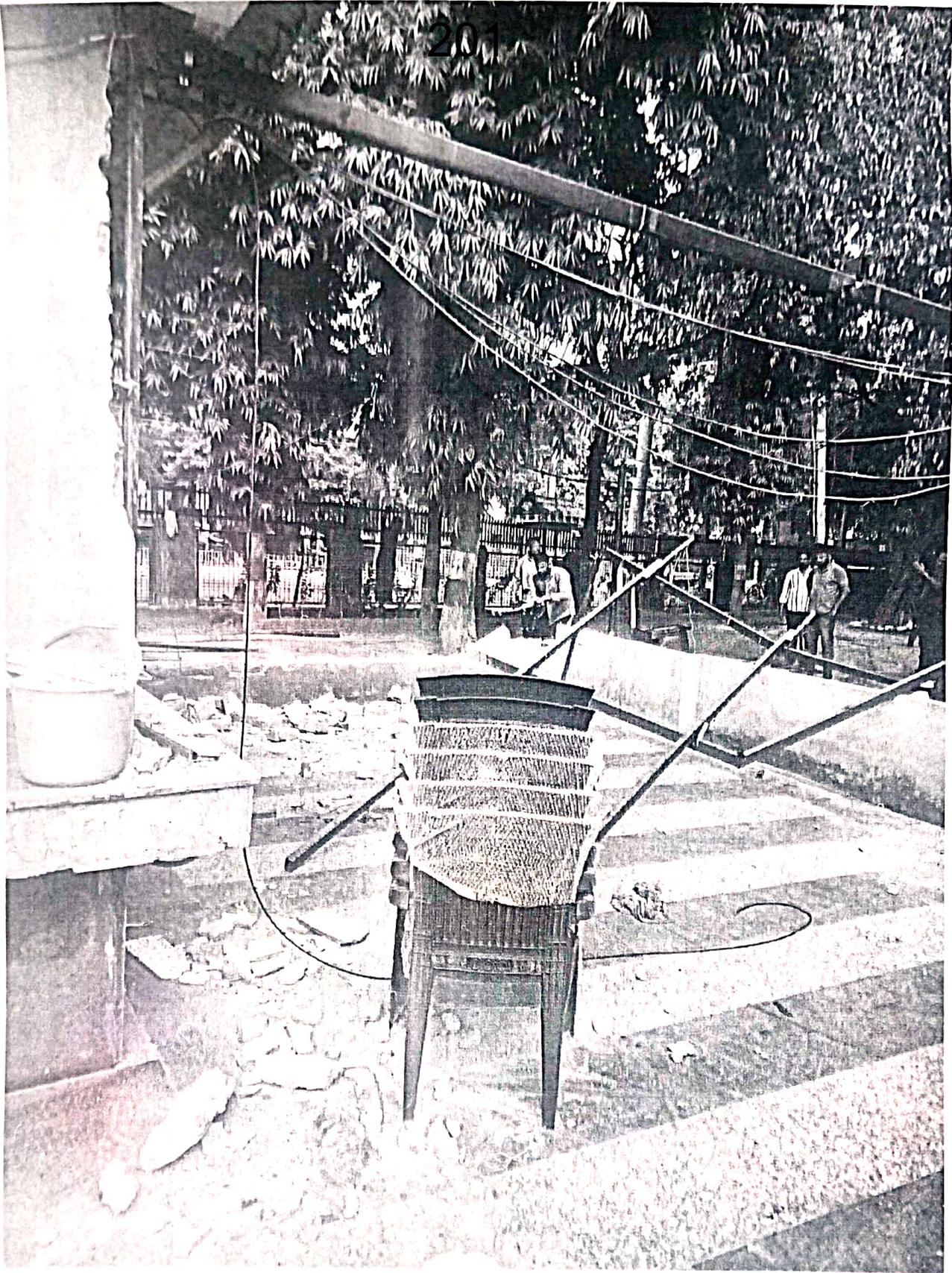


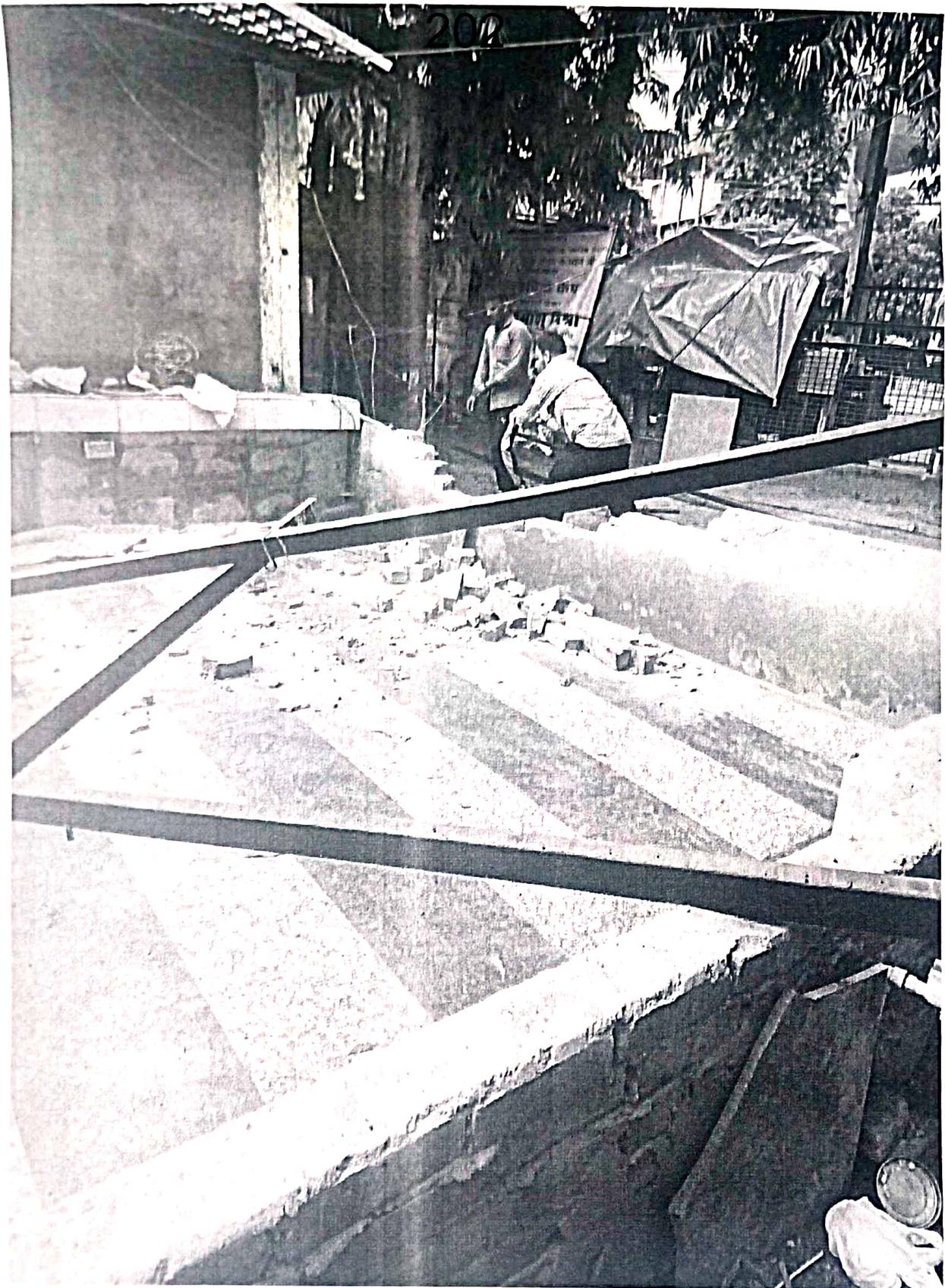
Verified that the affidavit has been readover & explained to the deponent who seemed to really understand at some at the time of execution of

ATTESTED AS IDENTIFIED  
  
Notary Public, Ludhiana (Pb.)

13 AUG 2024







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